

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).12819/2021

(Arising out of impugned final judgment and order dated 24-02-2020 in WAMD No. 902/2015 passed by the High Court of Judicature at Madras at Madurai)

THE PRINCIPAL SECRETARY TO GOVERNMENT,
SCHOOL EDUCATION DEPARTMENT & ORS.

Petitioner(s)

VERSUS

V. ANNAMUTHU

Respondent(s)

(FOR ADMISSION and I.R. and IA No.101986/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. D. Kumanan, AOR
Mr. Sheikh F Kalia, Adv.
Mr. Racheeta Chawala, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR